

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

STARRED QUESTION NO:100
ANSWERED ON:29.11.2012
OVER DRAWAL OF POWER BY STATES
Singh Shri Uday Pratap;Viswanathan Shri P.

Will the Minister of POWER be pleased to state:

- (a) the operating grid frequency at present along with the quantum of power drawn by various States over and above the quantity allotted to them during the last one year, State-wise;
- (b) the penal provisions for power companies over-drawing power from the Northern Grid along with the total amount of penalty collected from the power companies for the last three years and the current year, State-wise;
- (c) whether the Union Government proposes to legally empower agencies like the Regional Load Despatch Centres and the National Load Despatch Centres to take action against the States over-drawing power and to control overloading of power grids; and
- (d) if so, the details thereof along with the amendments proposed to be undertaken by the Government in the Electricity Act, 2003 in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (d) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 100 TO BE ANSWERED IN THE LOK SABHA ON 29.11.2012 REGARDING OVER-DRAWAL OF POWER BY STATES.

(a) : The frequency level required to be maintained for drawing power/electricity from the grid is 49.7 to 50.2 Hz., as per Regulation 5.2(m) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010. The details of over drawal/under-drawal by the States during the period April, 2012 to September, 2012 are enclosed at Annex.

(b) : The panel provisions for overdrawing power from the grid are as per provisions of the IEGC and/or directions issued by RLDCs under Sections 29, 142 & 143 of the Electricity Act, 2003.

The details of penalties imposed by CERC during last 3 years and the current year and the penalty deposited by erring power companies of the Northern Region are as under:

State	Penalty imposed (Rs.Lakhs)	Penalty Deposited (Rs.Lakhs)
Uttar Pradesh	913.01	374.26
Rajasthan	10.00	10.00
Delhi	2.50	2.50
Punjab	14	14
J&K	8	8
Uttarakhand	9	9
Haryana	8	8
Total	964.51	425.76

(c) & (d) : Monitoring & regulation of drawal of power with reference to the schedule by different regions / states from the grid is done by the National Load Dispatch Centre (NLDC) / Regional Load Dispatch Centres (RLDCs) in accordance with the provisions laid down by the CERC in the Indian Electricity Grid Code (IEGC). As per clause 2.3.1 (4) of the IEGC, RLDCs may give such directions and exercise such supervision and control as may be required for ensuring stability of grid operations and for achieving the maximum economy and efficiency in the operation of the power system in the region under its control.

The powers of Load Despatch Centres and Regulatory Commissions related to non-compliance of statutory/regulatory provisions including that for non-compliance of directions and non-payment of UI charges, will be reviewed. Appropriate amendments if any would be carried out in the Electricity Act, 2003 after such review.